NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.83(MAH)/2010 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.12.2016

NAME OF THE PARTIES: Mr. Harsh Merchant

V/s. M/s. Shah Imaging Centre Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
١	Makesh H. Chandanshin	Adv for Respondents	Pole
2	Rishald	Adv. for Retitioner	garale
3	Mody	Adv. for Parderne	W

T.C.P. NO. 83/397-398/NCLT/MB/2010

- 1. Ld. Counsel of the Petitioner appeared and stated that as per the recent development there is a possibility of an amicable settlement among the rival parties. On this ground he has requested to adjourn the case.
- 2. Ld. Counsel of the Respondent is also present. He has pleaded that in case there is no possibility of settlement, then the Petition being pending since 2010 shall be fixed for final hearing. The parties are therefore directed to place on record the proof of progress of settlement, so that seriousness can be ascertained, before the next date of hearing
- Let this C.P. be now fixed for hearing on 14th February, 2017.

Dated 23.12.2016

Sd/-Shri M.K. Shrawat Member (Judicial)